

F.No.10/37/2018-NCLAT NATIONAL COMPANY LAW APPELLATE TRIBUNAL

3rd Floor, B-3 Wing, Pt. Deendayal Antyodaya Bhawan, C.G.O. Complex, Lodhi Road, New Delhi – 110003.

Dated: 12th December, 2018

NOTICE

Subject: Form and fee for filing a Competition Appeal and Compensation Application, Rules 2009, Competition Act 2002.

Rule 4. Fee -

(1) Every memorandum of appeal and compensation application shall be accompanied with a fee provided in sub-rule (2) and such fee may be remitted in the form of demand draft drawn in favour of Pay and Accounts Officer, Ministry of Corporate Affairs, payable at New Delhi.

(2)(i) The amount of fee payable in respect of appeal and compensation application made to the Appellate Tribunal shall be as follows: -

Appeal

-	Amount of penalty imposed	Amount of fees payable
		*
1.	Less than twenty thousand rupees	Rs. 1,000
2.	Twenty thousand or more rupees	Rs.2,500
	but less than one lakh	
3.	One lakh or more rupees	Rs. 2,500 plus Rs. 1,000 for every additional one lakh of penalty or
		fraction thereof, subject to a maximum of Rs.3,00,000

Compensation application

	Amount of compensation	Amount of fees payable
	claimed	
1.	Less than one lakh rupees	Rs. 1,000
2.	More than one lakh rupees	Rs. 1,000 plus Rs. 1,000 for
		every additional one lakh of
		compensation claimed or
		fraction thereof, subject to a
		maximum of Rs.3,00,000

- (ii) Amount of fee payable in respect of any other appeal against a direction or decision or order of the Commission under the Act shall be rupees ten thousand only.
- 3) The Tribunal may, to advance the cause of justice and in suitable cases, waive payment of fee or portion thereof, taking into consideration the economic condition or indigent circumstances of the petitioner or appellant or applicant or such other reason, as the case may be, by an order for reasons to be recorded.

By order of the Hon'ble Chairperson

Registrar, NCLAT

Copy to:

- 1. PPS/PS to Hon'ble Chairperson.
- 2. PS to Hon'ble Judicial Member (Mr. Justice A.I.S. Cheema).
- 3. PS to Hon'ble Judicial Member (Mr. Justice B.L. Bhat).
- 4. PS to Hon'ble Technical Member (Mr. Balvinder Singh).
- 5. PA to Registrar.
- 6. PA to Dy. Registrar.
- 7. Assistant Registrar.
- 8. Sr. Accounts Officer.
- 9. Admin. Officer.
- 10. Court Officers (SK / UK / NN / GC).
- 11. All the dealing hands concerned.
- 12. Notice Board.